[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

## Notification No. 08/2014 - Central Excise (N.T.)

New Delhi, the 28 th February, 2014

9, Phalguna, Saka, 1935

G.S.R. (E). - In exercise of the powers conferred by section 37 of the Central Excise Act, 1944 (1 of 1944), the Central Government hereby makes the following rules further to amend the Central Excise Rules, 2002, namely:-

1.ÂÂÂÂ (1) These rules may be called the Central Excise (Amendment) Rules, 2014.

(2) They shall come into force from the 1 <sup>st</sup> day of April, 2014.

2. Â Â Â In the Central Excise Rules, 2002, in rule 9, in sub-rule (1), after the words "uses excisable goods", the words "or an importer who issues an invoice on which CENVAT Credit can be taken" shall be inserted.

F. No. 267/07/2014-CX.8

(Pankaj Jain) Under Secretary to the Government of India

Note: T he principal rules were published in the Gazette of India vide notification number 04/2002-CE(NT), dated the 1st March, 2002 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 143(E), dated the 1st March 2002 and were last amended vide notification number 17/2013-CE (NT) dated the 31 <sup>st</sup> December, 2013, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), vide number G.S.R 807 (E), dated the 31 <sup>st</sup> December, 2013, which was rescinded before coming into force vide notification no. 06/2014-CE (NT), dated the 26 <sup>th</sup> February, 2014.